

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:3882
ANSWERED ON:17.05.2006
GUIDELINES FOR DEALING WITH HOSTILE WITNESSES
Rao Shri Kavuru Samba Siva

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the number of corruption cases against bureaucrats lost in courts due to Government servants turning hostile as witnesses after the preliminary enquiries;
- (b) whether the Government proposes new guidelines to deal with Government servants who turn hostile while deposing as witnesses; and
- (c) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS. (SHRI SURESH PACHOURI)

- (a): As reported by the CBI, during the last three years i.e. 2003, 2004 and 2005 one case against a senior Government officer has ended in acquittal due to Government servant turning hostile as witness.
- (b) & (c): If a Government servant who had made a statement in course of preliminary enquiry, changes his stand during evidence in the enquiry, and if such action on his part is without justification or with the objective of favouring one or the other party, his conduct would constitute violation of Rule 3 of the Conduct Rules, rendering him liable for disciplinary action.